

(c) and (d). The definition is not vague. The term 'Eminent Publicmen' covers those who are well known in public life and are of outstanding reputation.

दूरदर्शन केन्द्रों में खाली पद

2603. श्री राम अवध : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) सभी दूरदर्शन केन्द्रों में खाली पदों की श्रेणी-वार संख्या कितनी है ; और

(ख) इन पदों के लम्बे अर्से से खाली पड़े रहने के क्या कारण हैं ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे) : (क) और (ख) सूचना एकत्र की जा रही है और उसको सदन की मेज पर रख दिया जायेगा ।

Reconstruction of Ranigunj Coalfields

2604. SHRI CHITTA BASU : Will the Minister of ENERGY be pleased to state :

(a) whether Government have decided to draw up an integrated plan for the reconstruction of Ranigunj Coalfields;

(b) if so, whether any specific step has been taken in that direction; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir.

(b) and (c). Do not arise.

Non-Functioning of Baghpat Telephone Exchange

2605. SHRI D. M. PUTTE GOWDA :

SHRI K. LAKKAPPA :

SHRI RAMAVATAR SHASTRI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Baghpat Telephone Exchange has not been functioning for the last two years;

(b) whether it is a fact that the subscribers are facing a lot of difficulties due to non functioning of the exchange;

(c) whether it is also a fact that they are being charged regularly the quarterly telephone bills;

(d) if so, the justification for this; and

(e) the remedial action proposed in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b). The telephones in Baghpat are connected to the small automatic exchange at Aggarwal Mandi. This exchange at Aggarwal Mandi was not functioning from August 1981 to January, 1982. Initial investigations have revealed that the situation is due to negligence of duty on the part of the lineman and Junior Engineer incharge of maintenance of service. These two officials have been suspended on 10th February, 1982. No sooner than the non-functioning of the telephones at Baghpat came to its notice, the Department took immediate action and set right the exchange within two days on 5-2-82.

(c) to (e). The subscribers of Aggarwal Mandi telephone exchange are billed annually. These bills are issued in advance. Action has been initiated to sanction rebate of telephone rentals paid by subscribers for the period during which the telephone service was not available.

Power Station at Mejhia

2606. SHRI AJIT KUMAR SAHA : Will the Minister of ENERGY be pleased to state :

(a) whether Government are aware that the Kalidaspur colliery would be producing two million tonnes of coal a year which was just good enough to sustain the 600 MW power station at Mejhia; and

(b) if so, why Government are delaying to set up a power plant there suggested by the Chief Minister of West Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) Kalidaspur colliery will produce only 0.58 million tonnes of coal per year. Other projects in Mejhia will be required to be planned to produce two million tonnes per year.

(b) The proposal of Demodar Valley Corporation to set up a Thermal Power Station -(3 units of 210 MW) at Mejhia is under examination by Central Electricity Authority. The Corporation has been asked to submit an updated project report. After techno-economic clearance by Central Electricity Authority, investment approval will be processed in the light of availability of funds.

Companies of Birla Group

✓ 2607. SHRI ATAL BIHARI VAJPAYEE :
SHRI G.M. BANATWALLA;

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to

the reply given to Unstarred Question No. 4817 on the 27th March, 1979 regarding companies of Birla Group and state :

(a) what are the names of the companies under the control/ownership of the Birla Group members, the nature of business carried on and the assets of each of these companies during the last five financial years preceding and including the financial years 1980-81 or calendar year 1981.

(b) how much funds and of which financial institutions have been lent to or invested in each of these companies upto 31st December, 1981 ;

(c) what is the upto date value of share capital held by the Birla Group in each of these companies as also the total paid up capital in each of these companies :

(d) what is the share of assets of this group in the assets of top 20 industrial houses ; and

(e) whether all the companies have been submitting balance sheets within time to Government and if not, names of such companies and what action Government have taken in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A.A. RAHIM) : (a) Statement I giving the names of 62 undertakings belonging to Birla group as per registrations under section 26 of the MRTP Act, 1969 as on 31-12-80, details regarding the nature of business carried on by each company and the total assets of each company for the years 1976, 1977, 1978, 1979 and 1980 is laid on the table of the House. [Placed in library. See No. LT-3522/82]. The information on assets for the year 1981 is not available as the Balance sheets of several companies are not yet due.